

(b) whether Government are aware that the amount of loss of Eastern Zone of ITDC during the period of 1977-78 is about 1.5 lakhs, if so, the reasons thereof;

(c) whether Government are aware that out of seven ITDC airconditioned car, six are lying idle in a garage in Calcutta; if so, the reasons thereof ;

(d) whether attention of Government has been drawn to the malpractices, corruptions, and nepotism prevailing in ITDC ; and

(e) if so, what steps have been taken to stop these things ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK) :** (a) No, Sir. There is no proposal to close down the I.T.D.C. Transport Establishment in the Eastern Zone at present.

(b) In the Eastern Zone the Corporation is operating its transport Units at Patna, Varanasi and Bhubneshwar. Out of these Patna and Varanasi have shown profits while Calcutta and Bhubaneshwar have incurred losses. The aggregate net losses in the Eastern Zone have decreased from Rs. 2.81 lakhs during 1976-77 to Rs. 1.65 lakhs during 1977-78.

The Government have constituted a Committee to go into the question of the working of the Transport Division and suggest remedial measures so as to ensure optimum utilisation of the fleet and its most economical operation.

(c) The fleet of the Calcutta Transport Unit includes 7 airconditioned imported cars which are 6-8 years old. Out of these 2 are on the road and other 3 would be available for operations by the end of May 1978 after repairs. The remaining 2 need uneconomical extensive repairs, therefore, the question of their disposal or alternative use is under consideration.

(d) and (e). In the absence of reference to any specific charges/allegations it is not possible to furnish information/facts. All charges relating to mal-practices, corruption and nepotism are carefully looked into the ITDC Management and appropriate remedial action is taken from time to time.

**Employees of Government of India Mint, Alipore, Calcutta**

9248. SHRI MUKUNDA MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether he has received any representation from Shri A. K. Biswas, President I. G. Mint Scheduled Caste/Scheduled

Tribes Employees Council, Calcutta-53, for ensuring justice to the employees of the India Government Mint, Alipore, Calcutta; and

(b) if so, the facts thereof; and

(c) the steps taken in regard thereto ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) :** (a) Yes, Sir, a representation has been received.

(b) In 1976, some employees of the India Government Mint, Calcutta, filed a suit in the High Court at Calcutta representing, inter alia, against alleged wrongful promotion of a "junior" colleague. In their Judgement of 23-2-1978, the High Court directed the Mint authorities to adjust the seniority of the petitioners alongwith other Upper Division Clerks on the basis of the length of continuous service in the grade of Upper Division Clerk and prepare a fresh seniority list.

(c) The Mint authorities have been advised to revise the seniority list of Upper Division Clerks on the basis of the length of service prior to 22-12-1959.

**सेंट्रल एक्साइज विभाग, कानपुर में निरीक्षकों के विरुद्ध विभागीय जांच**

9249. श्री अर्जुन सिंह भदौरिया : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) सेंट्रल एक्साइज विभाग कानपुर के अन्तर्गत कितने निरीक्षकों के विरुद्ध विभागीय जांच 6 साल से अधिक समय से चल रही है; और

(ख) उपरोक्त मामलों में लम्बे समय से चल रही जांच के कारण संबंधित निरीक्षकों को धन की कितनी हानि हुई और उनकी पदोन्नति रुकी है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सतीश अग्रवाल) : (क) केन्द्रीय उत्पादन शुल्क समाहृतालय कानपुर के 4 निरीक्षकों के खिलाफ 6 वर्षों से भी अधिक समय से विभागीय कार्यवाही चल रही है। इन में से तीन के खिलाफ जांच पूरी